

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. C.P.(CAA)/278(MB)2023 C.A.(CAA)/22(MB)2023

IN THE MATTER OF
KAIZEN PLASTOMOULD PRIVATE LIMITED

U/s 230-232 of the Companies Act, 2013

Order Delivered on 06.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Chirag Bavsar (PH)

For the Respondent:

ORDER

Heard. CA is **admitted**. Returnable by **15.12.2023**. The Petitioner shall publish the notice at least 10 days before the next date of hearing in two newspapers i.e. "Navshakti" in Marathi language and "Business Standard" in English language. In the meanwhile, the ROC, RD and OL to file their report before the next date of hearing.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/